

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.34/2018

Date of Decision: 23.01.2019.

CORAM: R. VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)

Shri Narayan Hanmant Bhadre,
 Age 62 years, Occ: Retired as
 Zonal Director West Zone, CBWE
 Mumbai. R/at Room No.7, B Wing,
 1st Floor, Gurumukh CHS Ltd., Near
 Birla College Road, Kalyan West,
 Dist. Thane – 421 301.

... *Applicant*

*(Advocate Shri Anil J., proxy counsel
 for Advocate Shri R.G. Panchal)*

VERSUS

1. Union of India,
 Through the Secretary,
 Ministry of Labour & Employment
 Shram Shakti Bhavan, Rafi Marg,
 New Delhi – 11.

2. The Chairman,
 Dattopant Thendi, Central Board
 of Workers Education & Development,
 Erstwhile CBWE, Room No.21, Jam
 Nagar House, Mansing Road,
 New Delhi 110 011.

3. The Director
 Dattopant Thendi, Central Board
 of Workers Education & Development,
 Erstwhile CBWE, North Ambazari,
 Nagpur 440 033.

4. Accounts Officer,
 Dattopant Thendi, Central Board of
 Workers Education & Development,
 Erstwhile CBWE.

... *Respondents*

*(Advocate Shri Rishi Kumar, proxy counsel
 for Advocate Shri B.K. Ashok)*

ORDER (Oral)
Per : *R. N. Singh, Member (J)*

At the outset, the learned counsel for the applicant submits that the applicant seeks permission to withdraw the OA with liberty to file fresh OA in accordance with law, keeping in view the fact that during the pendency of the OA certain new developments have taken place.

2. In view of the aforesaid, the OA is dismissed as withdrawn with liberty in accordance with law. No order as to costs.

(R.N. Singh)
Member (J)

(R.Vijaykumar)
Member (A)

dm.